

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Original Application No. 26 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the
News item in The New Indian Express, Chennai Edition,
Dated 23.01.2021, "Biomedical waste dumped near Chennai's
Thiruneermalai Lake not removed even after a week".

... Applicant

Versus

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George
Chennai, Tamil Nadu 600 009. And others Respondents

S.No	DATE	PARTICULARS	PAGE No
1.	04.04.2023	STATUS REPORT	1

Dated at Chennai this the 10th day of April , 2023.


Counsel for 9th Respondent.

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Versus

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George
Chennai, Tamil Nadu 600 009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment, Govt. Secretariat,
Fort St. George, Chennai, Tamil Nadu- 600 009.
3. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu- 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu- 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy, Chennai,
Tamil Nadu 600- 032.
6. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu 603 001.

R. A. Lagunecua

COMMISSIONER
Tambaram City Municipal Corporation

7. Pallavaram Municipality,
By its Municipal Commissioner,
New Colony, Chrompet,
Chennai 600 044.
 8. Thiruneermalai Town Panchayat,
Rep. by its Executive Officer,
No. 6A, Main Road, Thiruneermalai,
Chennai 600 044.
 9. Commissioner
Tambaram City Municipal Corporation
Tambaram
Chennai – 45
- ... Respondents.

**STATUS REPORT CUM ACTION TAKEN REPORT FILED ON
BEHALF OF THE 9TH RESPONDENTS**

I, Alaghumeena, Commissioner, Tambaram City Municipal Corporation, do hereby solemnly affirm and sincerely state as follows:

1. I humbly submit that this Hon'ble Tribunal has taken suo moto cognizance based on the News item in The New Indian Express, Chennai edition Dated 23.01.2021, "Biomedical waste dumped near Chennai's Thiruneermalai Lake not removed even after a week".
2. I humbly submit that pursuant to the direction of this Hon'ble Tribunal, this Respondent filed its Status Report before this Hon'ble Tribunal on 22.03.2021 and reports dated 07-05-2022 and 29-03-2023 and the same was considered by this Hon'ble Tribunal. The said Status Reports filed by this Respondent may be treated as part and parcel of this Status cum Action Taken Report.
3. As the accumulation of the Solid wastes seems to have taken place over a few years, it has been estimated and the work of removing and

R. Alaghumeena
COMMISSIONER
Tambaram City Municipal Corporation

clearing the same has commenced. Already a sum of Rs 2.00 Lakhs and Rs 12.00 Lakhs have been spent by the Tambaram City Municipal Corporation on an emergency basis from the site near the Burial Ground. Further estimates show that a further expense of Rs 23.50 Lakhs is required for clearing the entire solid wastes that are buried.

4. Therefore a tentative estimates for the said work has been fixed at Rs. 37.60 Lakhs including the amounts already spent. The work involves the remediation of the accumulated wastes. The estimates have been prepared and the same have been sent to the Director of Municipal Administration for sanction and release of funds under the Swach Bharat Mission 2.0 and the estimates along with the plans have been submitted on 03-04-2023 and the same is under consideration of the Director of Municipal Administration. On approval, the remaining quantity of waste available at the site will be removed completely.

5. It is submitted that the original cause of action for taking up the present Original Application has ceased and all necessary steps have been taken and there is no recurrence of such incident.

6. I humbly submit that this Respondent has taken all earnest steps to protect the environment from any untoward incidents of pollution being caused by any miscreants. Besides, this respondent has been following the directions of this Hon'ble Tribunal diligently and adequate measures are being taken to comply with Environmental Laws in an efficient manner.

R. Alagumana

COMMISSIONER
Tambaram City Municipal Corporation

Under the above circumstances, I respectfully pray that this Hon'ble Tribunal may be pleased to record the above status cum action taken report and close the above application and pass such other order as is deemed fit and proper to the circumstances of the case and thus render justice.

VERIFICATION

I, Alaghumeena Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 04th day of April, 2023

R. Alaghumeena

COMMISSIONER

Tambaram City Municipal Corporation

9TH RESPONDENT

Before me

[Signature]

S. VISWANATHAN
ADYOCATE
DT. 100 Feet Main Road,
Chennai - 600 020

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 26 of 2021 (SZ)

REPORT

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)
S.ANBUROSE(76/2020)**

COUNSEL FOR 9th RESPONDENT.

Cell No. 9940118337